



2026:AHC:178667

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 29905 of 2026

Akshat @ Chotu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ankit Tiwari, Rajat Chaudhary
Counsel for Opposite Party(s) : G.A.

Court No. - 70

HON'BLE JAI PRAKASH TIWARI, J.

1. Heard learned counsel for the applicant and learned AGA for the State-respondent and perused the record of the case.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 124 of 2026, under Sections 310(2), 317(3) BNS, Police Station- Rohta, District-Meerut, during pendency of the trial in the court below.
3. Learned counsel for the applicant submitted that the applicant is absolutely innocent and has been falsely implicated in the present case due to some ulterior motive. It is next submitted that applicant is having no concern with the allegations levelled against him and he has not committed any offence as alleged by prosecution. It is next submitted that the applicant is not named in the FIR. His name has surfaced during course of investigation in CD Parcha No. 7 dated 30.06.2026, in the statement of first informant. The incident took place on 19.06.2026 and its FIR was lodged on 23.06.2026 without giving any explanation for delay in lodging the FIR. No charge sheet has been submitted against the applicant till date. He further submitted that at the time of arrest, only Rs. 650/- was allegedly recovered from the possession of the applicant. He also submitted that co-accused Vaibhav has already been granted bail by this Bench, passed in CrI. Misc. Bail Application No. 26211 of 2026,

vide order dated 5th August, 2026. The applicant has criminal history of one case, which has been explained in para 25 of the affidavit filed in support of the bail application. He next submitted that the applicant is languishing in jail since 02.07.2026. It is also submitted that the applicant undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. The prayer for bail has been vehemently opposed by learned A.G.A.

5. Keeping in view the nature of the offence, evidence, complicity of the accused, severity of the punishment, and submissions of learned counsel for the parties, this Court is of the view that the applicant is entitled to be enlarged on bail during the pendency of the trial.

6. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

7. Let applicant, **Akshat @ Chotu** be released on bail in the aforesaid case on his executing a personal bond and furnishing two sureties each in the like amount to the satisfaction of the court concerned subject to the following conditions:-

(i). The applicant will not tamper with the evidence during the trial.

(ii). The applicant will not pressurize/ intimidate the prosecution witness.

(iii). The applicant will appear before the trial court on the date fixed, unless personal presence is exempted.

(iv). The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(v). The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

8. It is further directed that the identity, status and residence proof of the sureties be verified by the authorities concerned before they are accepted.

9. In case of breach of any of the above conditions, the trial court will be at liberty to cancel the bail.

10. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 24, 2026

v.k. updh.

(Jai Prakash Tiwari,J.)